

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**  
**(IB)-326/ND/2022**

**IN THE MATTER OF:**  
Siemens Ltd.

...

**Applicant**

**Versus**

NTPC BHEL Power Projects Pvt. Ltd.

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 23.09.2022**

**CORAM:**  
**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Suvigya Awasthy, Mr. Vivek Joshi and Mr. Rohan Gulati, Advocates  
**For the Respondent** : Adv. Adarsh Tripathi, Adv. Vikram S. Baid and Adv. Ajitesh Garg

**ORDER**

Notice be issued to the Respondent by all modes including at the E-mail ID of the Respondent. The Affidavit of Service be filed within a week from today. The Respondent is directed to file the reply within two weeks from the date of the receipt of the notice. Rejoinder, if any, within a week from the date of the receipt of the reply. List the matter on 23.11.2022.

**S/d**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**S/d**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**